

MR. SPEAKER : The question is :

"That this House approves the continuance in force of the Proclamation dated the 19th March, 1970, in respect of West Bengal, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 1st day of April, 1971."

The motion was adopted.

18.37 hrs.

WEST BENGAL APPROPRIATION
(VOTE ON ACCOUNT) BILL*,
1971

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI VIDYA
CHARAN SHUKLA) : Sir, I beg to move
for leave to introduce a Bill to provide for
the withdrawal of certain sums from and out
of the Consolidated Fund of the State of
West Bengal for the services of a part of the
financial year 1971-72."

MR. SPEAKER : The question is ;

"That leave be granted to introduce a
Bill to provide for the withdrawal of
certain sums from and out of the
Consolidated Fund of the State of West
Bengal for the services of a part of the
financial year 1971-72."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA : I
introduce† the Bill.

I beg to move† :

"That the Bill to provide for the with-
drawal of certain sums from and out of
the Consolidated Fund of the State of
West Bengal for the services of a part of
the financial year 1971-72, be taken into
consideration."

MR. SPEAKER : The question is :

"That the Bill to provide for the with-
drawal of certain sums from and out of
the Consolidated Fund of the State of
West Bengal for the services of a part of
the financial year 1971-72, be taken into
consideration."

The motion was adopted.

MR. SPEAKER : The question is :

"That clauses 2, 3, the Schedule, clause 1,
the Enacting Formula and the Title
stand part of the Bill."

The motion was adopted.

*Clauses 2, 3, the Schedule,
clause 1, the Enacting Formula
and the Title were added to
the Bill.*

SHRI VIDYA CHARAN SHUKLA : I
beg to move :

"That the Bill be passed."

SHRI JYOTIRMOY BASU : I just
want to say a few words ; I have sent a chit
to you. We have come all the way travelling
1,000 miles.

MR. SPEAKER : No please. I am
sorry. All of us have come all the
way.

SHRI VIDYA CHARAN SHUKLA :
If the convention is broken, there will be no
limit to it.

SHRI JYOTIRMOY BASU : There is
no such convention. Why should the
Minister insist like that ? I just want two
minutes.

MR. SPEAKER : I am sorry. When
guillotine period is on, even half a minute is
not allowed. Otherwise it is very difficult.
I am so sorry.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 29.3.71.

†Introduced/moved with the recommendation of the President.

[Mr. Speaker]

Now, the question is :

"That the Bill be passed."

The motion was adopted.

WEST BENGAL APPROPRIATION
BILL*, 1971

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI VIDYA
CHARAN SHUKLA) : Sir, I beg to move
for leave to introduce a Bill to authorise
payment and appropriation of certain further
sums from and out of the Consolidated
Fund of the State of West Bengal for the
services of the financial year 1970-71.

MR. SPEAKER : The question is .

"That leave be granted to introduce a
Bill to authorise payment and appropriation
of certain further sums from and out of
the Consolidated Fund of the State of
West Bengal for the services of the
financial year 1970-71."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA
Sir, I introduce† the Bill.

Sir, I beg to move† :

"That the Bill authorise payment and
appropriation of certain further sums
from and out of the Consolidated Fund
of the State of West Bengal for the
services of the financial year 1970-71, be
taken into consideration."

MR. SPEAKER : The question is :

"That the Bill authorise payment and
appropriation of certain further sums
from and out of the Consolidated Fund
of the State of West Bengal for the
services of the financial year 1970-71, be
taken into consideration."

The motion was adopted

MR. SPEAKER : The question is :

"That clauses 2, 3, the Schedule, clause
1, the Enacting Formula and the Title
stand part of the Bill."

The motion was adopted.

*Clauses 2, 3, the Schedule,
clause 1, the Enacting Formula
and the Title were added to
the Bill.*

SHRI VIDYA CHARAN SHUKLA :
I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed "

The motion was adopted.

MR. SPEAKER : There is one little
thing left before we proceed to discuss the
President's Address tomorrow. Do you
want to finish that also today? That is
about imports and exports.

AN HON. MEMBER : No.

MR. SPEAKER : That is all right—no
question of imports and exports.

SHRI JYOTIRMOY BASU : It that
being taken up tomorrow ?

MR. SPEAKER : If you are willing, I
will take it up just now.

Secretary to report Message from Rajya
Sabha.

18 43 hrs.

MESSAGE FROM RAJYA SABHA—
Contd.

SECRETARY : Sir, I have to report
the following message received from the
Secretary of Rajya Sabha :—

*Published in Gazette of India Extraordinary, Part II, section 2, dated 29-3-71.

†Introduced/Moved with the recommendation of the President.